

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No.3350/2015

New Delhi this the 16th day of Sept, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Dr. B. K. Sinha, Member (A)**

Shri Nem Singh, Aged 45 years,
S/o. Puse Ram
Switch Board Attendant
Under SR Section Engineer (PS)
EMU Car Shed
Ghaziabad
R/o. House No. 323, Gali No. 3,
Sain Vihar, NH-24, By-Pass Road,
Ghaziabad.

...Applicant

(By Advocate: Mr. H. K. Bajpai for Ms. Meenu Mainee)

Versus

Union of India : through

1. General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi.
3. Divisional Personnel Officer,
Northern Railway,
New Delhi.

...Respondents

(By Advocate : Mr. Shailendra Tiwary)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J) :

At the very outset, learned counsel for the respondents has stated at the Bar that since the transfer order of the applicant, has been withdrawn by the respondents, so this Original Application (O.A) has become infructuous.

2. Faced with the situation, learned counsel for applicant has stated that in view of the statement of the learned counsel for the respondents the O.A be dismissed as having become infructuous.

3. Therefore, the instant O.A is hereby dismissed, as having become infructuous, as prayed for.

(Dr. B. K. Sinha)
Member (A)

(Justice M. S. Sullar)
Member (J)
16.09.2016

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